

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9301/2013

THE STATE OF KERALA & ANR.

Appellant(s)

VERSUS

ASIANET SATELLITE COMMUNICATIONS LTD. & ORS.

Respondent(s)

([PART HEARD BY - HON'BLE B.V. NAGARATHNA AND HON'BLE NONGMEIKAPAM
KOTISWAR SINGH, JJ.] [AS ITEM NO. 101])

WITH

C.A. No. 1629/2020 (X)

C.A. No. 1765-1766/2020 (XV)
(FOR PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS ON IA 1/2014
IA No. 1/2014 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

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C.A. No. 1533/2020 (III)

C.A. No. 1534/2020 (III)

C.A. No. 1752/2020 (XVII)

C.A. No. 1753/2020 (XVII)

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W.P. (C) No. 699/2014 (X)
(IA No. 3/2014 - AMENDMENT IN CAUSE TITLE
IA No. 2/2014 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
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C.A. No. 1687/2020 (III-A)

C.A. No. 1688/2020 (III-A)
(IA No. 77012/2018 - EXEMPTION FROM FILING O.T.)

C.A. No. 1689/2020 (III-A)
(IA No. 77623/2018 - INTERVENTION/IMPLEADMENT
IA No. 77621/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

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C.A. No. 1690/2020 (III-A)
(IA No. 103945/2018 - EXEMPTION FROM FILING O.T.)

C.A. No. 1548-1549/2020 (III-A)
(IA No. 133874/2022 - EXEMPTION FROM FILING O.T.
IA No. 58600/2022 - EXEMPTION FROM FILING O.T.
IA No. 37780/2020 - EXEMPTION FROM FILING O.T.
IA No. 90912/2019 - EXEMPTION FROM FILING O.T.
IA No. 133869/2022 - PERMISSION TO FILE ADDITIONAL
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IA No. 58598/2022 - STAY APPLICATION)

SLP(C) No. 9025/2023 (XI)
(I.R. and IA No.74813/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.74806/2023-EXEMPTION FROM FILING O.T.
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IA No. 161452/2019 - STAY APPLICATION
IA No. 1/2015 - STAY APPLICATION)

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(ONLY C.A. NO. 1581 OF 2020 IS LISTED, AS C.A. NOS. 1582-83 OF 2020 ARE DISMISSED.

IA No. 1/2013 - APPLICATION FOR CONDONATION OF DELAY IN FILING SL)

C.A. No. 1536/2020 (XI-A)

Date : 12-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

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M/S. Venkat Palwai Law Associates, AOR
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Mr. Divyanshu Kumar Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No.1507/2018

On the request made by Shri C.K. Sasi, learned counsel
for the appellant, de-tag this appeal from rest of the cases.
To be heard separately.

Rest of the matters.

Arguments heard.

Judgment reserved.

One week's time is granted to Shri S. K. Bagaria, learned
senior counsel to file his written arguments since all other
learned senior counsel and counsel have submitted their
written arguments.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

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UPON hearing the counsel the Court made the following
O R D E R

C.A. No.1507/2018

On the request made by Shri C.K. Sasi, learned counsel
for the appellant, de-tag this appeal from rest of the cases.

To be heard separately.

Rest of the matters.

Arguments heard.

Judgment reserved.

One week's time is granted to Shri S. K. Bagaria, learned
senior counsel to file his written arguments since all other
learned senior counsel and counsel have submitted their
written arguments.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)